

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
VISUR SOFTWARE INDIA PRIVATE LIMITED

1. Name of Corporate Person	VISUR SOFTWARE INDIA PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	23/06/2021
3. Authority under which Corporate Person is incorporated/ registered	Registrar of Companies, Karnataka
4. Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U72900KA2021PTC148708
5. Address of the Registered Office and Principal Office (if any) of Corporate Person	RAINMAKERSWORKSPACE INDIA PRIVATE LIMITED, Office No 213, 2nd Floor, Ramanashree Arcade, No 18, Mg Road, Bengaluru - 560001
6. Liquidation Commencement Date Of Corporate Person	15th September 2022
7. Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Mr Vighneshwar Bhat Registered Address And Corresponding Address With IIBI: No 202, A Block Sree Laxmi Nivas Apartments, Wilson Garden 13th Cross, Near Wilson Manor Apartments, bangalore ,karnataka ,560027 E-mail: bhatvighnesh@gmail.com Ph: +91 95902 52851 Membership No: IP-N01190 REG NO : IBB/I/PA - 0 0 2 /IP - N01190/2021-2022/13985
8. Last date For Submission Of Claims	15th October 2022

Notice is hereby given that the M/s Visur Software India Private Limited (the Company) has commenced voluntary liquidation on 15 TH September 2022. The stakeholders of the Company are hereby called upon to submit a proof of their claims, on or before 15 TH October 2022, to the liquidator at the address mentioned against item 7 above. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Mr. VIGHNESHWAR BHAT
Insolvency Professional
REG NO: IBB/I/PA-002/IP-N01190/2021-2022/13985

Date: 16.09.2022
Place: Bengaluru

SWASRAYA NIDHI LTD

Registered Office: Mannuthy
Corporate Identity Number: U65991KL1994PLC007990

PUBLIC NOTICE

This is to inform the Public that Auction of the pledged Gold Ornaments will be conducted by Swasraya Nidhi Ltd on various Branch Venues, on the dates and the time as detailed below.

The Gold Ornaments to be auctioned belonging to Loan Accounts of our various Customers, who have failed to pay their dues. Our notices of auction have already been duly issued to these borrowers.

The Gold Ornaments to be auctioned belonging to Overdue Loan Accounts of our various Customers are mentioned below with branch name, Venue of auction and time of auction.

Branch	Gold Loan No	Place of Auction	Date of Auction	Time of Auction
Vadakkenchery. Br	GLK 0220010520, 09978, 01083, 010561, 09987, 09989, 10409, 10636, 10315, 10009, 10011, 10012, 10005, 10006, 10007, 10147, 10193, 10341, 10021, 10022, 10393, 10775	Swasraya Nidhi Ltd., Room No IV/2084, Karively Complex, Near HDFC, Vadakkenchery, Palakkad 678683	27-09-2022	10 AM
	GLF0220010648, GLK0220010559, 10840, 10436, 10536, 09944, 10831, 10027, 10128, 10300, 10791, 11056, 10922, 10956, 10951		28-09-2022	10 AM
Mannuthy. Br	GLK 0120012050, 12051, 12479, 13185, 13649, 12107, 12750, 11441, 11699, 12143, 13105, 13126, 12452, 13110, 12020, 12021, 12023, 12016, 12991, 12014, 12063	Swasraya Nidhi Ltd., Room No 7/984, Ground Floor, IGM Building, Near Ollukkara Ser Co op Bank, Mannuthy 680651	23-09-2022	10 AM
	GLK, 0120012084, 12302, 12080, 12814, 11853, 12468, 12508, 12675, 11918, 12995, 13090, 12418, 13519, 13544, 13546, 13656, 13460, 13628, 13504, 12748, 12417, 12484, 12540		24-09-2022	10 AM
	GLK0120012644, 12697, 13131, 12760, 13632, 13633, 13634, 12724, 12007, 12915, 12114, 12115, 12116, 12121, 12749, 12925, 12000, 12529, 13004, 13006, 13241, 13279, 13315		26-09-2022	10 AM

Company retains the right to allow the bidders and Bid finalization.

To participate in the Auction please contact:
Contact Number(s): (MANNUTHY) 8714640381 / 8589019716, (VADAKKENCHERY) 8714640381 / 8714607291

Chola

Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai - 600001.

PUBLIC NOTICE FOR AUCTION COM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of M/s. Cholamandalam Investment & Finance Company Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the Possession, on 'AS IS WHERE IS BASIS', 'AS IS WHAT IS BASIS' and 'WHATEVER IS THERE IS BASIS' Particulars of which are given below:-

Sr. No.	Name of the Borrower(s) / Co-Borrower(s) / Guarantor(s) / Loan Account No.	Demand Notice Date & Amount	Description of the Secured Assets	Total Loan Outstanding
1.	Loan Account No.: HL02ABM000000203 1) Vasanthakumar S. 2) Thilaga A. Both Are Residing At: No 4-146 RM Veerapaan Street, Perumbakkamtambaram, Tamil Nadu - 600100.	22.03.2021 & ₹ 32,20,922/- (Rupees Thirty Two Lakhs Twenty Thousand Nine Hundred Twenty Twoonly)	All that piece and parcel of vacant DTCP Approved House site in "VICTORY RISING" layout Approved by DTCP as per Approval No.36/2017 vides Proceeding Order NA. KA No.1065/2017/ Ch. Regn, dated 22.06.2017, Plot No. 64 (646 sq. ft) comprised in Survey No. 80/3C,3D, and situated in Kunnapattu Village, Thirupurur Taluk and Kancheepuram District lying within the Registration Sub-District of Thirukazhukundram and Registration District of Chinglepet and Kunnapattu Panchayat limit. Boundries:- North- By23 Feet Wide Road, South- By Vacant Land, East- By Plot No 63, West- By Plot No. 65	₹ 32,20,922/- as on 07.09.2022 along with further interest & other expenses thereon till date of realization
Reserve Price: ₹ 14,25,000/- (Rs. Fourteen Lakhs Twenty Five Thousand Only)		Earnest Money Deposit: ₹ 1,42,500/- (Rs. One Lakh Forty Two Thousand Five Hundred Only)		Possession Date: 01.08.2022
Date of Auction		Last Date for Submission of Bids		Date of Property Inspection
19.10.2022 From 10.00 A.M. to 12.00 P.M		18.10.2022, before 12 Noon- to before 5 P.M		17.10.2022

* A bidder may, on his own choice, avail the facility in the auction by making application in prescribed format which is available along with the offer / tender document on the given office address mentioned hereunder. Sale is strictly subject to terms and conditions incorporated in this advertisement and the prescribed Bid / Tender Document. This notice is also to be treated as a 30 days' Notice under Rule 8(5)(c) and 8 (6)) of the Security Interest Enforcement Rules, 2002. " (Rule 8 and 9).

M/s. Cholamandalam Investment and Finance Company Limited are not responsible for any liabilities whatsoever pending upon the property as mentioned above. The Property shall be auctioned on 'As Is Where Is Basis', 'As Is What Is Basis' & 'Whatever Is There Is Basis'. For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. <https://www.cholamandalam.com> and <https://sarfaesi.auctiontigr.net>. The intending bidders can also contact Mr. Samuel Contact Number 9500350890

Date: 15.09.2022
Place: Kancheepuram, Tamil Nadu.

SD/
AUTHORIZED OFFICER
For Cholamandalam Investment and Finance Company Limited

BEFORE THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL III AT CHENNAI
6th Floor, Additional Office Building, Shastrri Bhavan, Nungabakkam, Chennai- 600 006 Phone: 28498182
DRC No.157/2021 Dated: 16/09/2022

In the matter of
Union Bank of India, Kilpauk

Applicant/Certificate Holder

Vs.

Mrs D Girija & others

Defendants/Certificate Debtors

To
(1) Mrs D. Girija, W/o. M. Damodaran, Old No. 59-A, New No. 61, Second Main Road, Ram Nagar, Paravallur, Chennai - 600 082.
(2) M. Damodaran, S/o N.V. Muthukrishna, Old No. 59-A, New No. 61, Second Main Road, Ram Nagar, Paravallur, Chennai - 600 082.
(3) T. Arumugam, S/o Thangaraj, No. 2, Sri Nagar Colony, Saidapet, Chennai - 600 015.

NOTICE FOR SETTLING A SALE PROCLAMATION
(See Sections 25 to 29 of the Recovery due to Banks and Financial Institutions Act, 1993 /w Rule 53 of the Second Schedule to the Income Tax Act, 1961)
Whereas in execution of Recovery Certificate No 157/2021 dated 08/03/2021 the undersigned has ordered the sale off the under mentioned mortgaged immovable property:
You are hereby informed that 3.00 PM on 07/10/2022 has been fixed for drawing up the proclamation of sale and setting the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion there of and also the revenue, if any, assessed upon the property or any part thereof.

SCHEDULE OF PROPERTY
All that piece and parcel of the land and Residential Flat bearing o. S-1, Second Floor, in Plot No. 76, Kamarajar Road, Balaji Nagar, Virugambakkam, Chennai-600092, comprised in Survey No.3, as per Patta 3/7 of Virugambakkam Village, thereon with a plinth area of 1413 sq.ft (including Common Area) in the second floor the residential apartments and 12% Undivided Share of land measuring to an extent of 2800 sq.ft comprised in Survey No.3, as per patta 3/7 of Virugambakkam Village and bounded on the North by Plot No. 75; South by Plot No.77; East by Plot No.65; West by Kamarajar Road. Admeasuring North to South on both sides 40 feet and East to West on both sides 70 feet situated in the Registration District of Chennai South& Sub Registration District of Virugambakkam, Chennai
Given under my hand and seal of this Tribunal on this 16th day of September 2022.

(RAMESH MAHAR)
RECOVERY OFFICER

DEBTS RECOVERY TRIBUNAL III, CHENNAI
6th Floor, Additional Office Building, Shastrri Bhawan, Haddows Road, Nungambakkam, Chennai 600 006
DRC No. 353/2021

Union Bank of India, Kilpauk

Certificate Holder

Vs

Mrs. T. Sandhya & Others

Certificate Debtors

DEMAND NOTICE

Notice under Sections 25 to 28 of the Recovery of Debts and Bankruptcy Act, 1993 (as amended from time to time) and Rule 2 of Second Schedule to the Income Tax Act, 1961

To
(1) Mrs. T.Sandhya, W/o. S.M.Thanikesan, } No.38-A, 3rd Main Road,
(2) S.M.Thanikesan, S/o. R.S.Mani, } Sri Krishna Nagar,
Maduravoil, Chennai-600102
(3) S.Raja Sekar, S/o. A.Shankar, No.7, Logaiah Street, Saligramam, Chennai-600093.

In view of the Recovery Certificate DRC No. 353/2021 issued on 28/12/2021 by the Hon'ble Presiding Officer, Debts Recovery Tribunal-III Chennai, under Sub Sections 7 and 22 of Section 19 of the Recovery of Debts and Bankruptcy Act, 1993 (as amended from time to time) in terms of Order dated 29/10/2021 in OA No.587/2017, specifying that an amount of Rs.13,73,661/- (Rupees Thirteen Lakh Seventy Three Thousand Six Hundred and Sixty One only) with future interest @ 8% p.a. simple from 27/09/2017 till the date of realization, along with costs, is due/recoverable from you in terms of the DRC, details of which are given in the Annexure(DRC).

2 You are hereby called upon to deposit the above sum within 15 days of the receipt of this notice to the Certificate Holder Bank, failing which the recovery shall be made as per the extant rules.

3. In addition to the sum aforesaid, you will be liable to pay all costs, charges, and expenses incurred for the service of notice, other processes/ warrants/ proceedings for the realization of the debt in full.

4. This Demand Notice dated 31.12.2021 served to the Certificate Debtors 1 to 3 returned unserved. Therefore it is ordered for paper publication by way of substituted service. The next date of hearing is fixed on 22.09.2022 at 11.30 A.M. for further necessary action.

Given under my hand and seal of this Tribunal on this 26th day of August 2022

(RAMESH MAHAR)
RECOVERY OFFICER

KVR Karur Vysya Bank

Door No.334, Opp Railway Reservation Counter, M P S Salai, Tiruttani - 631 209
Phone: (044) 27885056 Mobile: 3489910629 tiruttani@kvbmail.com

POSSESSION NOTICE (For Immovable Property)
Issued under Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas, The undersigned being the Authorized Officer of The Karur Vysya Bank Limited under the Securitization & Reconstruction of Financial Assets And Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 11.07.2022 calling upon the Borrower: 1.M/s Donas Motors Pvt Ltd, Rep by its Directors, Mr.D.V.Sairam and Ms.D.V.Latha, No.125, Chittor Road, Tiruttani-631209 and Director/Guarantor: 2.Mr.D.V.Sairam, S/o.Mr.D.P.Venkatesan, 3.Ms.D.V.Latha, D/o.Mr.D.P.Venkatesan and Guarantor: 4.Mr.D.P.Venkatesan, S/o.Mr.D.Padmanaba Reddy, All are Residing at, No.37, Kala Flats, No.172, Habibullah Road, T Nagar, Chennai-600 017 to repay the amount mentioned in the notice being Rs.53,52,676.97 (Rupees Fifty Three Lacs Fifty Two Thousand Six Hundred and Seventy Six and paise Ninety Seven only) within 60 days from the date of receipt of the said notice with interest and expenses thereon with monthly rests from 01.07.2022 for SOD VAMI limit and 06.07.2022 for WCTL - GECL.

The borrower and the guarantor having failed to repay the amount, notice is hereby given to the borrower, guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 16th day of September, 2022

The borrower and the guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Karur Vysya Bank Limited, Tiruttani Branch for an total amount of Rs.54,59,127.97 (Rupees Fifty Four Lacs Fifty Nine Thousand One Hundred and Twenty Seven and paise Ninety Seven only) with interest and expenses thereon with monthly rests from 01.09.2022 for SOD limit and 06.09.2022 for WCTL GECL.

The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that part and parcel of the Vacant Land measuring a total extent of 20 cents or 8712 sqft comprised in Old S.F.No.159/1, New S.F.No.159/1C, Keel Ragunathapuram Road, Mangadu Village, Sriperumbudur Taluk, Kancheepuram District and within Registration District of South Chennai and Sub Registration District of Kundrathur within the following four boundaries, North by : Ramakrishna Mudaliyar's Nanja land, South by : Road, East by : Nanjai land belongs to AE Gunasekaran, West by : Nanjai land belongs to Smt.B.Kumari and Smt.Indira.

Place: Tiruttani
Date : 16.09.2022

AUTHORISED OFFICER
The Karur Vysya Bank Ltd.

RGBEE EDUCATIONAL FOUNDATION
CIN: U80900T22021NP1037610
S.FNO.688/1a1a2c Madukkarai road, Kurichi village, Eachanary, Coimbatore 641021
Ph. No: 8123684858 | Email Id : rgsschoolingfoundation@gmail.com
Form No. INC-19
[Pursuant to rule 39of the companies Rules, 2014]

1. Notice is hereby given that in pursuance of section 8 of the Companies Act, 2013, an application has been made to the Registrar of Companies, Coimbatore for conversion of RGBEE EDUCATIONAL FOUNDATION from Company Limited by Guarantee into a Company Limited by Shares, a company registered under section 8 of Companies Act.

2. The principal objects of the company are as follows:
a) To promote and undertake the charitable objective of providing education to children for the purpose of learning and building a community.
b) To open, operate and/or run educational institutions for formal and informational education and to promote an efficient life and community building for children.
c) To promote and prepare children for professional education in the activities of their interest and ability. The doing of all such other lawful things as considered necessary for the furtherance of the above objects.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office of "S.FNo.688/1a1a2c Madukkarai Road, Kurichi Village, Eachanary, Coimbatore, Tamil Nadu- 641021".

4. Notice is hereby given that any person, firm, company, corporation or body corporate objecting to this application may communicate their objection in writing to the Registrar at Coimbatore, within thirty days from the date of publication of this notice, by letter addressed to the Registrar, a copy of which shall be forwarded to the applicant at "S.F.No.688/1a1a2c, Madukkarai Road, Kurichi Village, Eachanary, Coimbatore, Tamil Nadu- 641021".

Dated this 15th day of September 2022

FOR RGBEE EDUCATIONAL FOUNDATION

Madan Arumugam Sendhil
Director/Member
DIN: 01710920

I arrive at a conclusion
not an assumption.

Inform your opinion with
detailed analysis.

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For the Indian Intelligent.

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JOURNALISM OF COURAGE

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BENGALURU

ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಉದ್ಯಮ)
ಕಾರ್ಯವಾಹಕ ಇಂಜಿನಿಯರವರ ಕಛೇರಿ, ಕಾನೀನಿನಿ,
ಹೇಮಾವತಿ ಅಣೆಕಟ್ಟು ವಿಭಾಗ, ಗೊರೂರು, ಹಾಸನ ಜಿಲ್ಲೆ

ಅಲ್ಪಾವಧಿ ಬೆಂಡರ್ ಪ್ರಕಟಣೆ ಸಂಖ್ಯೆ:14/2022-23
ದಿನಾಂಕ:15.09.2022

ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಗಳಲ್ಲಿ ಪಾರದರ್ಶಕ ಅದ್ವೈತ 1999-2000ರ ಪ್ರಕಾರ ಆಲ್ಟ 2000ರ ನಿಯಮದಂತೆ ಸ್ಟಾಂಡರ್ಡ್ ಬೆಂಡರ್ ಡಾಕ್ಯುಮೆಂಟ್ ಕೆಡಬ್ಲ್ಯೂ-1 ಮತ್ತು 3ರ ನಿಯಮದನ್ವಯ ಎಗ್ರಿಕ್ಯುಟಿವ್ ಇಂಜಿನಿಯರ್ ರವರ ಕಛೇರಿ, ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ(ನಿ) ಹೇಮಾವತಿ ಅಣೆಕಟ್ಟು ವಿಭಾಗ, ಗೊರೂರು ರವರು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ (ನಿ..) ಬೆಂಗಳೂರು ರವರ ಪರವಾಗಿ PWD Class-IV and above of any State/Central Government/Public Sector organization ಸಲ್ಲಿ ನೋಂದಾಯಿತರಾದ ಗುತ್ತಿಗೆದಾರರಿಂದ ಏಕ ಲಕ್ಷೋಚಿತ ಪದ್ಧತಿಯಲ್ಲಿ 1 ಕಾಮಗಾರಿಗೆ ಮತ್ತು PWD Class-III and above of any State/Central Government/Public Sector organization ಸಲ್ಲಿ ನೋಂದಾಯಿತರಾದ ಗುತ್ತಿಗೆದಾರರಿಂದ ದ್ವಿ ಲಕ್ಷೋಚಿತ ಪದ್ಧತಿಯಲ್ಲಿ ಒಟ್ಟು 13 ಕಾಮಗಾರಿಗಳಿಗೆ ಬೆಂಡರ್ ಕರೆಯಲಾಗಿದೆ. ಗರಿಷ್ಠ ಬೆಂಡರ್ ಮೊತ್ತ ರೂ.83.00 ಲಕ್ಷ ಹಾಗೂ ಕನಿಷ್ಠ ಬೆಂಡರ್ ಮೊತ್ತ ರೂ.10.00 ಲಕ್ಷ. EMD ಮತ್ತು ಬೆಂಡರ್ ಪೂರೈಕೆಗಾಗಿ ಫೀ ಇ-ಪೂರೈಕೆದಾರ್ ಮೆಂಟ್ ನಿಯಮಾನುಸಾರ, ಬೆಂಡರ್ ಡಾಕ್ಯುಮೆಂಟ್ ಗಳನ್ನು ವೆಬ್ ಸೈಟ್ <https://eproc.karnataka.gov.in> ಮೂಲಕ ದಿನಾಂಕ:22.09.2022 ರಿಂದ 29.09.2022 ರ ವರೆಗೆ ಪಡೆಯಬಹುದು (Down load), ತಾಂತ್ರಿಕ ದಾಖಲೆಗಳನ್ನು ದಿನಾಂಕ 30.09.2022 ರ ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಯ ನಂತರ, ಮೇಲಿನ ವಿವರಗಳು ಭವಿಷ್ಯದಲ್ಲಿ ಸಂದರ್ಭೋಚಿತವಾಗಿ ಬದಲಾವಣೆಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ. ಹೆಚ್ಚಿನ ವಿವರ ಹಾಗೂ ನಿಬಂಧನೆಗಳಿಗೆ <https://eproc.karnataka.gov.in> ಅಂತರ್ಜಾಲ ತಾಣದಲ್ಲಿ (ಇಲಾಖೆ) ಅಥವಾ ಹೇಮಾವತಿ ಅಣೆಕಟ್ಟು ವಿಭಾಗ, ಗೊರೂರು ಕಛೇರಿಯಲ್ಲಿ ಕೆಲಸದ ಮೇಳಿಯಲ್ಲಿ (ರಜಾದಿನ ಹೊರತುಪಡಿಸಿ) ಪಡೆಯಬಹುದು.

ಸಹಿ/- ಕಾರ್ಯವಾಹಕ ಇಂಜಿನಿಯರ್, ಹೇಮಾವತಿ ಅಣೆಕಟ್ಟು ವಿಭಾಗ, ಕಾನೀನಿನಿ, ಗೊರೂರು
ದಾಖಲೆ ಸಂಖ್ಯೆ:ಹಾಸನ/ನಿಂನಿ/ಎಸಿ-48/2022-23

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FORM A
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(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
VISUR SOFTWARE INDIA PRIVATE LIMITED**

1 Name of Corporate Person	VISUR SOFTWARE INDIA PRIVATE LIMITED
2 Date of Incorporation of Corporate Person	23/06/2021
3 Authority under which Corporate Person is incorporated/ registered	Registrar of Companies, Karnataka
4 Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U72900KA2021PTC148708
5 Address of the Registered Office and Principal Office (if any) of Corporate Person	RAINMAKERSWORKSPACE INDIA PRIVATE LIMITED, Office No 213, 2nd Floor, Ramanashree Arcade, No 18, Mg Road, Bengaluru - 560001
6 Liquidation Commencement Date Of Corporate Person	15th September 2022
7 Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Mr Vighneshwar Bhat Registered Address And Corresponding Address With IBB: No 202, A Block Street Laxmi Nivas Apartments, Wilson Garden 13th Cross, Near Wilson Manor Apartments, Bangalore ,karnataka 560027 E-mail: bhatvighnesh@gmail.com Ph: +91 9690252851 Membership No: IP-N01190 REG NO: 18 B1/1PA-002/1P-N01190/2021-2022/13985
8 Last date For Submission Of Claims	15th October 2022

Notice is hereby given that the M/s Visur Software India Private Limited (the Company) has commenced voluntary liquidation on 15 TH September 2022. The stakeholders of the Company are hereby called upon to submit a proof of their claims, on or before 15 TH October 2022, to the liquidator at the address mentioned against item 7 above. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

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Date: 16.09.2022
Place: Bengaluru